## BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH

TRANSFERRED PETITION No. 271/2017 IN COMPANY APPLICATION No. 752/2016

DATED WEDNESDAY, THE 25th DAY OF JANUARY, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT (ACT 1) OF 1956 AND THE COMPANIES ACT 2013

AND

IN THE MATTER OF SECTION 391 TO 394 AND SECTIOKN 100 TI 103 OF THE COMPANIES ACT, 1956

AND

IN THE MATTER OF GLOBAL ENTROPOLIS (VIZAG) PRIVATE LIMITED

GLOBAL ENTROPOLIS (VIZAG) PRIVATE LIMITED, No.40/43, 8<sup>th</sup> Main, 4<sup>th</sup> Cross, RMV Extension, Sadashivnagar, Bengaluru – 560 080, Karnataka.

Petitioner

PRESENT: M/s. Uday Shankar Associates, Advocates, Fortune Chambers, 1st Floor, # 8, Richmond Circle, Bangalore – 560 027.

## ORDER

This Company Application was originally filed before the Hon'ble High Court of Karnataka, Bangalore, and numbered as CA 752/2016. Consequent upon establishment of National Company Law Tribunal, Bengaluru Bench, Company Application No.752/2016 was transferred to this Tribunal and re-numbered as Transferred Petition No.271/2017.

A memo is filed on behalf of Petitioner Company seeking permission to withdraw the matter.

Heard the counsel for Petitioner Company. It is reported that the Petitioner Company is withdrawing the Company Application and permission may be granted. Since, the petitioner company is withdrawing the application, permission can be granted.

In the result, permission is granted to the Petitioner Company to withdraw the Company Application and as such TP No.271/2017 is dismissed as withdrawn.

(RATAKONDA MURALI) MEMBER, JUDICIAL

(ASHOK KUMAR MISHRA) MEMBER, TECHNICAL

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